

Serial No. of Order	Date of Order	Order with Signature	Office Note as to action (if any) taken on Order
05.	15.12.06	<p>The Petitioners - Sikkim Cricket Association and its Honorary Secretary - have knocked the doors of this Court for granting a number of reliefs enumerated at <u>Page Nos.</u> 53 to 55 of this Writ Petition.</p> <p>[2] Heard Mr. U.N. Banerjee, learned Counsel appearing on behalf of the Petitioners and Mr. Anmole Prasad, learned Counsel appearing on behalf of the Respondents at some length.</p> <p>[3] Keeping in view the apparent fact that the representations made from time to time by the Petitioners, as contained in Annexures B to G <u>Page Nos.</u> 81 to 90, have not been considered and disposed of, as fairly admitted by Mr. Prasad, we think proper to dispose of this Writ Petition with a direction to the Respondents to consider and dispose</p>	

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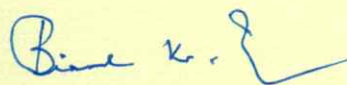
Order with Signature

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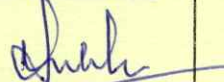
of them within three months from today by assigning reasons. We order accordingly.

[4] We are not expressing ourselves in regard to the allegations of unfairness, arbitrariness, discrimination, etc. made by the Petitioners and pressed before us in view of the nature of the order which we have passed.

[5] Let a copy of this order be handed over to Mr. Prasad for a follow up action by the Respondents.



(Binod Kumar Roy)
Chief Justice



(A.P. Subba)
Judge